

with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and Communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted

18.00 hrs

CONSTITUTION (SEVENTY-THIRD
AMENDMENT) BILL 1991

(Insertion of New Part IX A and addition
of Twelfth Schedule)

[English]

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): I beg to move:

"That the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IXA and addition of Twelfth Schedule) be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

1. Shri Pawan Kumar Bansal
2. Shri Chitta Basu
3. Shri Girdhari Lal Bhargava
4. Prof. Malini Bhattacharya
5. Shri Probin Deka
6. Shri K.P.Singh Deo
7. Prof. Ashokrao Anandrao Deshmukh

8. Shri Dau Dayal Joshi
9. Shri Shankarrao D.Kale
10. Shri Tarachand Kahndelwal
11. Kumari Padmasree Kudumula
12. Shrimati Sumitra Mahajan
13. Shri Suraj Mandal
14. Shri Yelliah Nandi
15. Dr. Debi Prasad Pal
16. Shri Hari Kewal Prasad
17. Shri Ebrahim Sulaiman Sait
18. Kumari Selja
19. Shri Hari Kishore Singh
20. Shri P.C. Thomas

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee"

MR. SPEAKER: The question is:

20. Shri F.C. Thomas

"That the Bill further to amend the Constitution of India viz. the Constitution (Seventy-third Amendment) Bill, 1991 (Insertion of new part IX A and addition of Twelfth Schedule) be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:-

1. Shri Pawan Kumar Bansal
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16. Shri Hari Kewal Prasad
17. Shri Ebrahim Sulaiman Sait
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19. Shri Hari Kishore Singh

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the committee shall make a report to this House by the last day of the first week of the Budget session, 1992;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee

The motion was adopted

18.02 1/2 hrs

JOINT COMMITTEE ON PRE-NATAL
DIAGNOSTIC TECHNIQUES

(Regulation and prevention of Misuse)
Bill, 1991. motion re. appointment of a
Member

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HEALTH AND FAMILY
WELFARE (SHRIMATI D.K. THARADEVI
SIDDHARTHA): I beg to move:

"That this House do appoint Dr. (Shrimati) Padma to the Joint committee on the Bill to provide for the regulation of the use of pre-natal